

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A.1067/1997

Date of order : 30.7.2003

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman
Hon'ble Mr. S. Biswas, Administrative Member

HARA SADHAN MONDAL

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. B.S. Roy, counsel
For the respondents : Mr. P.K. Arora, counsel

O R D E R

Hon'ble Mr. Justice B. Panigrahi, V.C.

After an extensive hearing of the submissions advanced by the 1d. counsel appearing for both parties and on going through the averments in the application it appears that the applicant was working as Travelling Ticket Examiner(T.T.E.) on 20.6.1993 and in course of his employment E.F.T. Book was lost. It is stated by the applicant that the Extra Fare Ticket(E.F.T.) Book, which he lost, contained 50 foils out of which he used 24 foils bearing No.379550 to 379573 within the period from 12.6.1993 to 17.6.1993 and 26 foils were left unused. No sooner than the E.F.T. Book was lost, the applicant reported the matter to the local Police Station, but despite extensive search, the missing E.F.T. Book could not be traced out. The applicant reported the matter to the higher authorities also immeidately thereafter in order to prevent wrong/unfair use of the lost E.F.T. Book.

2. An enquiry in the matter was conducted and in the Enquiry Report it was suggested that Sri Hara Sadhan Mondal was not at fault and debit against him may be minimised or even he may be exempted from paying any further amount. Even then the Chief Accounts Officer, Eastern Railway, Kolkata directed the applicant to make good of the loss to the tune of Rs.6650/- caused to the department due to loss of the said E.F.T. Book. An amount of Rs.4500/- appears to have been



recovered from the applicant's salary. From the records it could not be traced as to how the Chief Accounts Officer, Eastern Railway, Kolkata assessed the said loss.

3. In that view of the matter, in order to meet the ends of justice and as per the suggestion of the Enquiry Officer to minimise the debit, we direct the authorities to recover 50% of the amount assessed by the Chief Accounts Officer, Eastern Railway from the applicant. If this 50% has already been recovered, the balance, if any, be refunded to him.

4. With the above observations, the matter is closed. No order as to costs.

S.B.M.

MEMBER(A)

Bandyopadhyay

VICE-CHAIRMAN

S.M.